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CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.2123 of 1998

New Delhi, this 8th day of November 2000

HON'BLE SMT.LAKSHMI SWAMINATHAN, MEMBER(J)
HON'BLE SHRI M.P. SINGH, MEMBER(A)

Abhishek Dayal
S/o Shri Bhupeswar Dayal
R/o 37 Thornhill Road
Allahabad (U.P.)

.. Applicant

(None present)

versus

Union of India through Secretary
Department of Personnel & Training
North Block, New Delhi .. Respondents

(By Advocate:Shri V.S.R. Krishna,through
proxy counsel Shri Sushil Kumar)

ORDER(Oral)

Hon'ble Smt. Lakshmi Swaminathan,M(J)

We note that none has appeared for the applicant on past five dates when the case was listed either before the J.R. or the Tribunal. It is further noted that PT.149/98 for transferring the present OA.2123/98 from Allahabad Bench to Principal Bench, New Delhi, has been allowed by the Hon'ble Chairman vide order dated 18.9.1998 in the presence of both the learned counsel for the parties. Therefore, it cannot be stated that the applicant in the present OA was not aware that PT has been allowed. Further, by the Tribunal's order dated 14.9.2000 fresh notice was issued to the applicant to appear and be heard on the next date which was 25.10.2000. Even on that date none had appeared on behalf of the applicant, as is the position today also.

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2. In the above facts and circumstances as none has been appearing for the applicant on repeated dates, in spite of notice having been issued to him and also having regard to the nature of the reliefs prayed for by the applicant, it appears that the applicant is no longer interested in pursuing the case. Accordingly OA is dismissed. No order as to costs.

M.P. Singh
(M.P. Singh)
Member(A)

Lakshmi Swaminathan,
(Smt. Lakshmi Swaminathan)
Member(J)

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